

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No. 21(1355)/2013-IC

Date: 23.09.13

In the matter of

Shri Subhash Chandra Agrawal,
1775, Kucha Lattushah,
Dariba, Chandani Chowk,
Delhi-110006

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI - 110001

Respondent

DATE: TWENTY THIRD SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 23.09.13

ORDER

The appellant has filed an appeal on 9.9.13 received on 13.9.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter No. 21(1355)/2013-IC dated 16.8.13.

Brief facts of the case:

1. The appellant vide his application dated 30.7.13 received on 7.8.13 sought information relating to Department of Justice.
2. The respondent has transferred the request of appellant to the Public Authority and replied to the appellant vide letter No. 21(1355)/2013-IC dated 16.9.13.
3. Being aggrieved for not getting information from the respondent the applicant has filed an appeal received on 13.9.13.
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation:

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 16.8.13 is the substantive response for the information asked by the applicant in his original application dated 30.7.13.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per the provisions of the Act. It is noticed that the appellant has not got the reply of Respondent who is directed for providing again a copy of his reply to the appellant who is also directed to contact the authority to whom his request has been transferred. In view of keeping the principles of natural justice the appeal is rejected.
7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 23.09.2013

Copy to:

1. Shri Subhash Chandra Agrawal, 1775, Kucha Lattushah, Dariba, Chandani Chowk, Delhi-110006
2. Smt. Asha Sota, CPIO, US, Department of Legal Affairs.
3. Mr. Jagdish, SO, RTI Section, Department of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Affairs)
Govt. of India, New Delhi

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY